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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Contempt Application No. 1 /425/NCLT/AHM/2017**

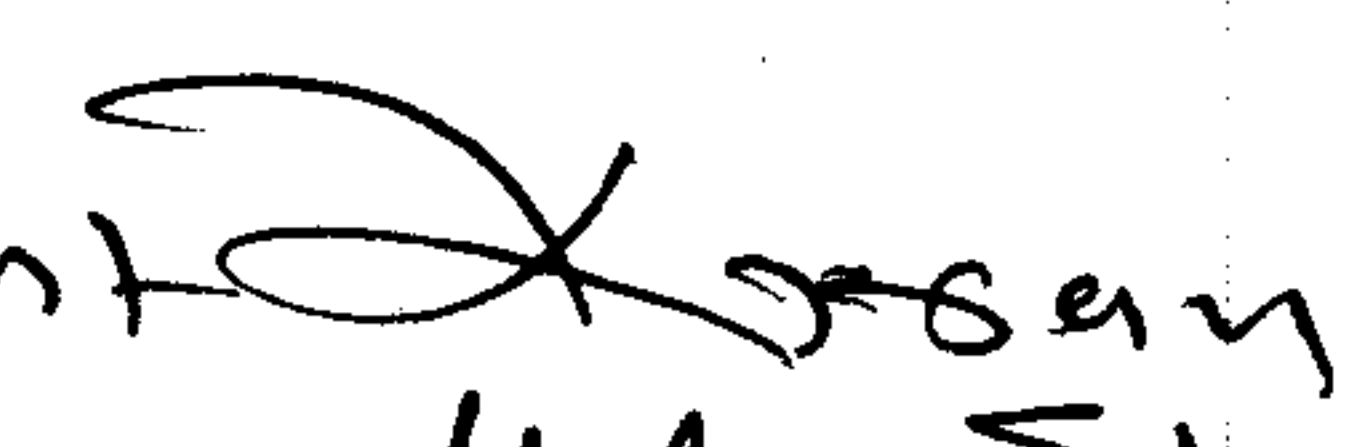

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.  
V/s.  
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAH	C.A	Applicant	
2.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	

**ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondent in Cont A. 1/2017.

The instant matter was listed again on 18.01.2018 for certain clarification but Respondent was not present on 18.01.2018 as such the matter is listed again today. The Respondent prays for some time to file written submissions.

Fixing 25.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.